

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

**Appeal No. 06/2025/EZ (I.A No. 65/2025/EZ)**

IN THE MATTER OF: -

Haripada Manna-----Appellant(s)

Versus

State of Odisha.-----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 12/01/2026

**Mrs. Rashmi Singhee**  
Advocate for Respondent No.05  
(SEIAA), Odisha  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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Shri K. S. Pradeep, IFS, son of late K. Sivaraman aged 45 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.

2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.01 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original appeal petition and Hon'ble Court order dated. 24.07.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

*[Signature]*  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar

**NOTARY**  
M.K. PRADHAN  
BHUBANESWAR  
REGD. NO. ON-7188  
DATE EXPIRY  
02.10.2025  
GOVT. OF ODISHA



4. That in reply to the averments made in the Para-01 & 02 of the appeal petition, the deponent humbly submitted that all due process has been followed in approving the DSR of Sand in Balasore District. A chronological event of the approval of DSR of Sand in Balasore district is submitted below for better appreciation of Hon'ble Tribunal.

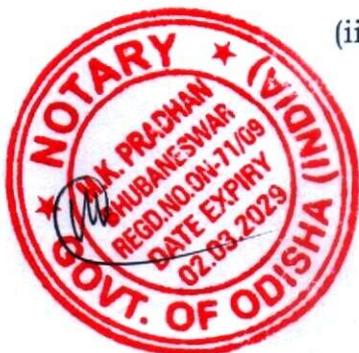
a) **27.02.2025:** The Deputy Director of Mines (DDM), Bhadrak Circle, Bhadrak vide online application no. SIA/OR/MIN/526197/2025 dated 27.02.2025n in Parivesh Portal 2.0 has submitted revised DSR of Sand in Balasore District as a Project Proponent (PP) for approval of SEAC and SEIAA.

b) **06.03.2025:** The SEAC appraised the DSR of Sand of Balasore district with recommendation that SEIAA may consider for approval of DSR after compliance of points raised by SEAC in its meeting held on 06.03.2025.

c) **20.03.2025:** - The final revised DSR of the Balasore district was considered in the 192<sup>nd</sup> meeting of SEIAA, Odisha held on 20.03.2025 with following observation:

- (i) The District Survey Report has been prepared afresh and it has been signed by the Collector & District Magistrate, Balasore along with members of designated Sub-Committee consisting of Sub-Divisional Magistrate and District Level Officers from Irrigation Department, State Pollution Control Board, Forest Department and Mining Department.
- (ii) From the perusal of records submitted by Deputy Director of Mines, Bhadrak in connection of DSR (Sand) in respect of Balasore District, it has been

  
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State E.I.A Authority  
Orissa, Bhubaneswar





observed that the District Administration had requested the I & PR Department, Government of Odisha for publication of advertisement in a daily local and National Newspaper seeking comments of the General Public on the list of Mining Lease included in DSR. The I & PR Department has given advertisement on 12.12.2024 vide advertisement No. 30038IPR. The Draft DSR has been placed in the public domain i.e. in the district web portal for 30 days from 12.12.2024 to 11.01.2025 as well as in local newspaper dated 12.12.2024.

(iii) The Authority also noted that total 50 number of sairat sources have been identified after a survey has been conducted by the DEIAA with the assistance of Irrigation Deptt, Forest Department, PWD, Mining Deptt, Ground Water Board & Remote Sensing Department. The DSR has been duly signed by the concerned District Level Officers.

d) **25.03.2025:** The DSR proposal was placed in 192<sup>nd</sup> meeting of SEIAA, Odisha held on 20.03.2025. After detailed deliberation on the matter, the Authority approve the DSRs of Sand in Balasore District vide EC Identification No. EC25C0107OR5447584N dated 25.03.2025.

The copy of the approved DSR of Sand in Balasore District is attached in **annexure-I**.

5. That, in reply to the averments made in the Para-03 of the appeal, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.

*Rad*  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar





6. That, in reply to the averments made in the Para-04 of the appeal, deponent humbly submits that since submission of application in Parivesh Portal all the due process has been followed in approving the DSR of Balasore district and the details are already mentioned in Para-01 & 02 above.
7. That, in reply to the averments made in the Para-05 of the appeal, deponent humbly submits that during submission of application in Parivesh Portal for approval of DSR of Sand in Balasore District, it is mentioned that there are 50 numbers of sand sources in Balasore district. Out of 50 sand sources, the replenishment of sand has been done for 20 sources, mineable resources through drone survey method have been calculated for 22 sources and 5 sources are submerged condition during replenishment study period and 3 sources are newly added sources. At present, the SEIAA, Odisha is allowing environmental clearance (EC) to B1- category (i.e. more than 5.0 ha lease area) sand sources for one year only on the basis of replenishment study report subject to condition that Annual Rate of Replenishment Study (ARRS) report be submitted after one year for consideration of further period of EC. If there is no replenishment study report basically for B2-category projects and new projects, then EC is allowing in adhoc manner for one year on the basis of 60% mineable reserve mentioned in mining plan approved by competent Authority subject to condition that ARRS report be submitted after one year for consideration of EC.

*[Handwritten Signature]*  
 MEMBER SECRETARY  
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 Orissa, Bhubaneswar





8. That, in reply to the averments made in the Para-06 of the appeal, deponent humbly submits that the Collector, Balasore vide letter no. 2089 dated 25.02.2025 has mentioned that DSR of sand in Balasore District has been prepared afresh by the Sub-Divisional Committee of Balasore in compliance with the order dated 16.07.2024 of the Hon'ble NGT/EZ passed order in Appeal No. 18/2023/EZ filed by Haripada Manna Vrs State of Odisha and others. The DSR of Balasore district has been approved on the basis of SEAC recommendation, documents submitted by applicant, procedure followed during preparation of DSR and inclusion of Annexure-V (i.e. Potential Mining Leases (existing & proposed)), Annexure-VII (i.e. details regarding cluster and contiguous cluster sources) & Annexure-VI (i.e. details on transportation route), replenishment study report of sand and Public Consultation etc.
9. That, in reply to the averments made in the Para-07 of the appeal, deponent humbly submits that during final order dated 08.02.2022, passed by the Hon'ble NGT in OA. No. 63/2023/EZ in the matter of Haripada Manna and others Vrs State of Odisha and others, the DSR approval proposal was under process before State Level Expert Appraisal Committee (SEAC) and the DSR was placed in SEAC meeting held on 13.05.2022, 20.08.2022, 14.10.2022 and 12.04.2023 and the SEAC recommended the DSR. Further, the DSR of Sand in Balasore district was placed in SEIAA, Odisha Authority meeting held on 25.05.2022, 17.10.2022, 16.12.2022 and finally in 115<sup>th</sup> meeting held on 24.04.2023, and the Authority approved the DSR subject to conditions that the approval is granted on the basis of undertaking that the annual

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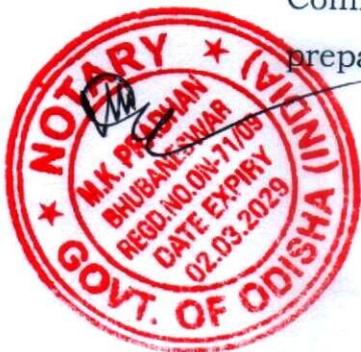


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replenishment study shall be completed within a period of one year. The approval of DSR will be liable for revocation if no replenishment study is submitted by 31<sup>st</sup> May, 2024. Accordingly, DSR approval letter was issued vide EC Identification No.-EC23B001OR140681 dated 27.04.2023. Later, the approval letter dated 24.04.2023 in respect of DSR of sand in Balasore district by SEIAA, Odisha has been quashed by Hon'ble NGT in their order dated 16.07.2024 as the replenishment study of sand could not be completed by the District Authority, Balasore in due time period i.e. by 31.05.2024. Further, the District Administration has submitted afresh DSR of sand and was approved by SEIAA, Odisha on 25.03.2025 in due procedure.

10. That in reply to the averments made in Paragraph-08 to Paragraph-10 of the appeal petition, the deponent humbly submits that before approval of draft DSR by SEAC & SEAC, the draft DSR of Sand in Balasore district has kept for 30 days in Balasore district public domain for inviting any objection from public on draft DSR. The petitioner alleged that he has raised objection on the draft DSR on several grounds has not been considered. Here, the deponent humbly submits that the District Administration, Balasore has submitted that the District Environment Impact Assessment Authority (DEIAA), Balasore has prepared the District Survey Report (DSR) as per Hon'ble Supreme Court order dated 10.11.2021 on Civil Appeal Nos. 3661-3662 of 2020 and duly signed by the Sub-Divisional Committee, Balasore has been furnished with regard to the preparation of DSR of Balasore District.

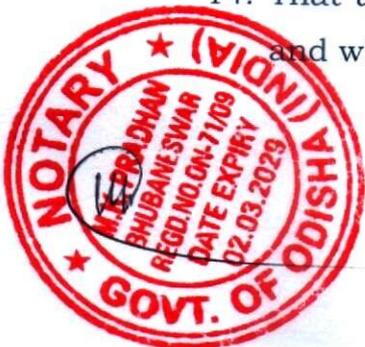
*Rad*  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar





11. That in reply to the averments made in Paragraph-11 of the appeal petition, the deponent humbly submits that the Collector, Balasore vide letter no. 2089 dated 25.02.2025 has mentioned that DSR of sand in Balasore District has been prepared afresh by the Sub-Divisional Committee of Balasore in compliance with the order dated 16.07.2024 of the Hon'ble NGT/EZ passed order in Appeal No. 18/2023/EZ filed by Haripada Manna Vrs State of Odisha and others. In the DSR, the committee member of DEIAA, Balasore including the Chairman, DEIAA (Collector, Balasore) signed it.
12. That, in reply to the averments made in the Para-12 to Par-15 of the appeal, deponent humbly submits that since submission of application in Parivesh Portal all the due process has been followed in approving the DSR of Balasore district and the details are already mentioned in Para-01 & 02 above.
13. That in reply to the averments made in Paragraph-16 of the supplementary affidavit, the deponent humbly submits that the SEAC and SEIAA has approved the DSR of Sand in Balasore District in due procedure. It is not possible to verify the correctness all the figures/data and information submitted by the District Administration/DEIAA, Balasore by SEIAA & SEAC except to verify the information, annexure and due procedure has been followed or not.
14. That the deponent reserves the right to file further affidavit as and when necessary.

*[Handwritten Signature]*  
 MEMBER SECRETARY  
 State E.I.A Authority  
 Orissa, Bhubaneswar



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MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

15. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by

Advocate  




Deponent  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar

**VERIFICATION**

**12 JAN 2026**

Verified at Bhubaneswar on this day of -----  
that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: 11/01/26

**SWORN BEFORE ME**



Deponent  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)  
11/01/26



सत्यमेव जयते

File No.: 526197/242-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
ODISHA)

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Dated 25/03/2025



To,

The Deputy Director of Mines, Bhadrak Circle, Bhadrak  
Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100  
ddm-bhadrak@gov.in

**Subject:** Proposal of Deputy Director of Mines, Bhadrak Circle, Bhadrak for approval of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/526197/2025 dated 27/02/2025 for approval of District Survey Report (DSR) of Sand Sources of Balasore District for the period 2025-2030 located in District-Balasore, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. the Sustainable Sand Mining Management Guideline (SSMMG)-2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC25C0107OR5447584N
<b>(ii) File No.</b>	526197/242-MINB2/02-2025
<b>(iii) Clearance Type</b>	Mining EC Under 5 Ha
<b>(iv) Category</b>	B
<b>(v) Project/Activity Included Schedule No.</b>	1(a) Mining of minerals
<b>(vii) Name of Project</b>	District Survey Report(DSR) of River Sand minor mineral of Balasore District.
<b>(ix) Location of Project (District, State)</b>	BALESHWAR, ODISHA
<b>(x) Issuing Authority</b>	SEIAA, Odisha
<b>(xii) Applicability of General Conditions</b>	No

1x0

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and online advertisement for Public notice and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.03.2025. The minutes of the meeting and all the documents along with modified revised DSR copy are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during SEAC are annexed as Annexure-2.
6. The SEAC, in its meeting held on 06.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
  1. In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned that DOCS are not available. Correct and full information may please be provided.
  2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
  3. Information for items a, b and c after item 11 is not given. Also, details of the drainage system with description of main rivers are not given.
  4. Annual deposition details not furnished.
  5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
  6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
  7. Absence of contiguous clusters may please be rechecked and confirmed.
  8. Route map is not given.
  9. In forwarding letter reference of NGT order dated 16.7.2024 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with a copy of order may please be furnished.
  10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 7.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.
  11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.2018 of MoEFCC the main objective of preparation of DSR is to ensure the following-“Identification of areas of aggregations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
  12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.



13. Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.
14. In DSR, under heading 3 (Table), The list of mining leases in the district .... Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,...., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

The PP has submitted the additional document sought by SEAC.

7. The SEIAA, Odisha has examined the DSR proposal in its 192nd Meeting of SEIAA held on 20.03.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for sand for Balasore District. Further, the PP is advised to file separate applications for each type of remaining minor minerals after duly incorporating the compliance to the observation/objection raised by SEAC and SEIAA respectively in the respective DSRs.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025-2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

**Copy To**

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Balasore, Sub-Collector, Balasore, Deputy Director of Mines, Balasore, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, All Tahasildar of Balasore District/Mining Officer, Balasore for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

**Annexure-2****1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for approval of District Survey Report (DSR) of Balasore for mining of sand located in Balasore District for a period of 5 years i.e. from 2025-2030.
- ii) The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15th January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- iii) The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iv) Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- v) Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night- vision drones.
- vi) The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
  - As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
  - The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
  - The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

- While preparing the DSR, the MoEF&CC, Govt. of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM - 2020 read in sync with each other.”
- vii) The order of the Hon’ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
- viii) The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon’ble NGT has been withdrawn by the Hon’ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.
- ix) The SEAC has examined and evaluated the Draft DSRs of Balasore and observed the following points as follows:
1. In item no 3, in the table given some leases are marked as non-working. **Reasons for non-working** may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.
  2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
  3. Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.
  4. Annual deposition details not furnished.
  5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
  6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
  7. Absence of contiguous cluster may please be rechecked and confirmed.
  8. Route map is not given.
  9. In forwarding letter reference of NGT order dated 16.7.24 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon’ble court along with copy of order may please be furnished.
  10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.24 to 22.11.24 and for Balasore sub division from 7.11.24 to 12.11.24. Copy of the reports of field visits may be appended with the draft DSR.
  11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following- “Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
  12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.
  13. In Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.

14. In DSR, under heading 3 (Table), The list of mining leases in the district .... Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,..., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 06.03.2025 and the after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore for implementation, subject to insertion/correction of the above as observed by the SEAC.
3. The SEIAA, Odisha has raised clarification to project proponent as per the SEAC observation on the following points and the PP has clarified the points and accordingly, modified the DSR data as follows:

Sl. No.	Raised ADS	Compliance to the ADS
01	In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may page 32 of 46 please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.	The table in item No. 3 has been updated and all required data has been duly incorporated. Please refer to item No. 3 in the updated DSR copy for details.
02	In item no. 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.	In item no. 6, data for a total of 50 leases has been provided, categorized river-wise.
03	Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.	The information for items (a), (b) and (c) after item no. 11 has been updated. Additionally, details of the drainage system, including the name of the main river stream, along with its length, width, area for mineral concession and mineral potential are provided in the table under Item No. 11.
04	Annual deposition details not furnished.	The replenished volume is considered the annual deposition. Annual deposition data is provided only for operational or settled sources; however, it could not be furnished for non-operational sources. Please refer to the table in Item No. 6.
05	In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.	Three desiltation locations are listed in Annexure I(b); however, the desiltation process has not yet been proposed in Balasore district.
06	In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.	In Annexure II, all previously blank spaces have been filled in accordance with office records.
07	Absence of contiguous cluster may please be rechecked and confirmed	The data for contiguous clusters has been provided.
08	Route map is not given.	The route map has been submitted in tabular format in Annexure IV, detailing the length of the transportation route, the number of

		vehicles and the names of the villages, Map attached as Annexure-I.
09	In forwarding letter reference of NGT order dated 16.07.2024 in OA no 18/2023/EZ filed by Shri Haripada Manna -Vrs- State of Odisha is mentioned. Details of the case, directions of Hon'ble Court along with copy of order may please be furnished.	A copy of the NGT ORDER (oa No. 18/2023/EZ) is annexed herewith. Annexure-II
10	As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 07.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.	The Sub-Divisional Committee's field visit reports have been annexed herewith. Annexure-III
11	As per the procedure laid out for preparation of DSR in the notification dated 25.07.2018 of MoEF & CC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". Details as per above objective are not given.	The DSR has been prepared in accordance with the MOEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand mining 2020, the Sustainable Sand Mining Guidelines 2016 and other relevant government orders.
12	Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEF&CC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.	The DSR has been prepared in accordance with the MoEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand Mining 2020, the Sustainable Sand Mining Guidelines 2016, and other relevant government orders.
13	In Annexure A of Proceedings of Sub-Collector BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.	The table in Item No.3 provides details on the status of mineral mining along with information about the lessees.
14	In DSR, under heading 3 (Table), The list of mining leases in the district ..... Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.	The table under Item No.3 has been completed as per the given instructions.
15	In Annexure V of DSR, Sl. No. of quarries viz. A1, A2..., B1, B2....C1, C2...D1, D2, .....E1, E2,....., F1 etc. are mentioned as lease numbers which should be rectified.	The lease numbers shall be assigned sequentially as serial numbers, such as A1, A2, ....., B1, B2....., and so on.
16	In Annexure-VII, no. of tippers / day is not given for all quarries.	In Annexure VII, the number of tippers per day is provided for all quarries.

**The Lists of Sand Sources of Balasore included in DSR are as follows:**

SL. NO	TAHASIL	Name of River/ Stream	Name of the Mineral	AREA	Replenished volume /Mineable Resource in Cum	Remarks
1	Basta	SUBARNAREKHA	AMBAKURUCHI SAND SOURCE	7.40 acre/2.99Ha	8173.94	Replenishment study report has been done
2	Basta	SUBARNAREKHA	DEVOG SAND SOURCE	12.35 acre/5.00 Ha	12888.3	Replenishment study report has been done

3	Basta	SUBARNAREKHA	DHITPURA SAND SOURCE	12.35 acre./5.00 Ha	7653.92	Replenishment study report has been done
4	Basta	SUBARNAREKHA	KADARAYAN SAND SOURCE	12.350 acre./5.00Ha	18790.5	Replenishment study report has been done
5	Basta	SUBARNAREKHA	BENAPURA -II SAND SOURCE	14.52 acre/5.876Ha	Not predictable presently	Currently submerged under water
6	Basta	SUBARNAREKHA	BENAPURA-I SAND SOURCE	12.45acre/5.014Ha	33671	Mineable resource as per the drone survey
7	Basta	SUBARNAREKHA	GOPINATHPUR SAND SOURCE	12.355acre/5.00Ha	30000	Newly proposed Source
8	Jaleswar	SUBARNAREKHA	SIKHARPUR SAND SOURCE	10.63Ac/ 4.3 Ha	9132.45	Replenishment study report has been done
9	Jaleswar	SUBARNAREKHA	RAJNAGAR SAND SOURCE	13.55 acre./5.48 Ha	41825.856	Replenishment study report has been done
10	Jaleswar	SUBARNAREKHA	GOBARDHANPUR SAND SOURCE	12.00 acre/4.85Ha	61411	Mineable resource as per the drone survey
11	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(KA)	14.00 acre/5.66Ha	38901.85	Replenishment study report has been done
12	Jaleswar	SUBARNAREKHA	CHALANTI SAND SOURCE	14.00 acre/5.66Ha	40216	Mineable resource as per the drone survey
13	Jaleswar	SUBARNAREKHA	BALIKBAD SAND SOURCE	14.85 acre/6.009Ha	11656.8	Mineable resource as per the drone survey
14	Jaleswar	SUBARNAREKHA	BALIAPAL SAND SOURCE	12.00 acre/4.856 Ha	Not predictable presently	Currently submerged under water
15	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(Kha)	15.00 acre/6.07 Ha	4131.9	Mineable resource as per the drone survey
16	Jaleswar	SUBARNAREKHA	RIVER BLOCK -KHA SAND SOURCE	13.00 acre/5.26 Ha	37939.5	Mineable resource as per the drone survey
17	Jaleswar	SUBARNAREKHA	PRAHARAJPUR (KA) SAND SOURCE	13.00 acre/5.26 Ha	48644	Mineable resource as per the drone survey
18	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (GA)	35 acre/14.16Ha	153552	Mineable resource as per the drone survey
19	Jaleswar	SUBARNAREKHA	CHORMARA (CHANDI BASTI) SAND SOURCE	10.00 acre/4.046 Ha	Not predictable presently	Currently submerged under water
20	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (KHA)	40 acre/16.187Ha	49609.2	Mineable resource as per the drone survey
21	Jaleswar	SUBARNAREKHA	MAKRAMPUR SAND SOURCE	15.00 acre/6.07 Ha	101374	Mineable resource as per the drone survey
22	Jaleswar	SUBARNAREKHA	GOBARGHATA SAND SOURCE	17.50 acre/7.08Ha	51512	Mineable resource as per the drone survey
23	Jaleswar	SUBARNAREKHA	PRAHARAJPUR SAND SOURCE (KHA)	15 acre/6.07Ha	17075	Mineable resource as per the drone survey
24	Jaleswar	SUBARNAREKHA	MANKIDIA-KA SAND SOURCE	20.00 acre/8.09 Ha	25023.1	Replenishment study report has been done
25	Jaleswar	SUBARNAREKHA	RIVER BLOCK-KA SAND SOURCE	14.00 acre /5.665 Ha	49102.5	Mineable resource as per the drone survey
26	Jaleswar	SUBARNAREKHA	BILASHPUR SAND SOURCE	80.20 acre/32.456 Ha	161719.5	Mineable resource as per the drone survey
27	Jaleswar	SUBARNAREKHA	MALIPAL SAND SOURCE	12.355acre/5.00Ha	30000	Newly proposed Source
28	Jaleswar	SUBARNAREKHA	RAYANRAMCHANDRAPUR SAND BED	20.38Ac/8.247Ha	30000	Newly proposed Source
29	Baliapal	SUBARNAREKHA	PALABEGUNIA SAND BED	8.88 acre/3.60 Ha	40262	Replenishment study report has been done
30	Baliapal	SUBARNAREKHA	BADHAPAL SAND BED	8.36acre/3.38Ha	20103	Replenishment study report has been done
31	Balasore	BUDHABALANGA	KASABA - DAHAPADA SAND SOURCE	101.35 acre/41.015Ha	54633	Mineable resource as per the drone survey
32	Remuna	BUDHABALANGA	SAHUPADA & DUMUDA SAND SOURCE	12.35 acre/5.00Ha	1654.11	Replenishment study report has been done
33	Remuna	BUDHABALANGA	AMBULKUDA SAND SOURCE	12.300 acre/4.997Ha	15407.02	Replenishment study report has been done
34	Remuna	BUDHABALANGA	MAKANDA SAND SAIRAT SOURCE	12.22 acre/4.945Ha	14836	Mineable resource as per the drone survey
35	Remuna	BUDHABALANGA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	94.99 acre/38.44Ha	Not predictable presently	Currently submerged under water

36	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-2	2.60 acre/1.052Ha	2981.977	Replenishment study report has been done
37	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-1	9.75 acre/3.945Ha	5485.333	Replenishment study report has been done
38	Basta	JALAKA RIVER	MATHANI & PUNSITA SAND BED	3.08 acre. /1.246Ha	132	Mineable resource as per the drone survey
39	Remuna	SUNAI	PURUKHI SAND SOURCE	12.300 acre/4.997Ha	3443.37	Replenishment study report has been done
40	Remuna	SUNAI	Hatiagand Mukundapur Patripal sand sairat	12.35 acre/4.99Ha	19.8	Mineable resource as per the drone survey
41	Remuna	SUNAI	Udambar sand sairat source	8.20 acre/3.318Ha	7964	Mineable resource as per the drone survey
42	Remuna	SUNAI	BAITABANKA SAND SOURCE	12.20 acre/4.937Ha	6541	Mineable resource as per the drone survey
43	Niligiri	SUNAI	PUNDAL-1 SAND BED	12.350 acre/5.00Ha	5894.28	Replenishment study report has been done
44	Niligiri	SUNAI	PUNDAL-2 SAND BED	3.40Ac/1.37H a	Not predictable presently	Currently submerged under water
45	Niligiri	SUNAI	DUMAGANDIRA-LAICHHANPUR SAND BED	12.350 acre/5.00Ha	787.02	Replenishment study report has been done
46	Niligiri	SUNAI	BAINCHANARANPUR-1 SAND BED	12.35 acre/4.99Ha	5409.92	Replenishment study report has been done
47	Niligiri	SUNAI	BALIPAL SAND BED	12.300 acre. /4.97Ha	12407.64	Replenishment study report has been done
48	Niligiri	SUNAI	PRATAPPUR SAND BED	12.250 acre/4.95Ha.	4054.43	Replenishment study report has been done
49	Niligiri	SUNAI	BAINCHANARANPUR-3 SAND BED	8.70Ac/3.520 Ha	47961	Mineable resource as per the drone survey
50	Niligiri	SUNAI	AJODHYA SAND BED	12.35 acre. /5.00Ha	8923	Mineable resource as per the drone survey

